

High Court of Jammu and Kashmir at Jammu

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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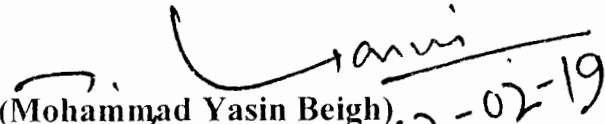
NOTIFICATION

No: 1609 Dated: 02/02/2019

It is hereby notified that the below mentioned Advocates on having surrendered their Certificates of Enrolment and voluntarily suspended their practice, as such their Enrolment Certificates are kept in abeyance with effect from the dates shown against each:-

S.No	Name S/Shri	Date of Surrender	Enrollment No. & Date
1.	Ms. Assma Choudhary D/O Ch. Mohd Aslam R/O Extension Sec.D, Gulabvihar, Sainik Colony, Jammu	04.01.2019	JK-112/2016 Dt.15.03.2016
2	Ms. Ananta Raina D/O Shiv Parshad Raina R/O H.No.F-36, Shiv Nagar behind AG Office Shiv Nagar, Jammu.	08.01.2019	JK-516/10 Dt.16.02.2010

By Order.

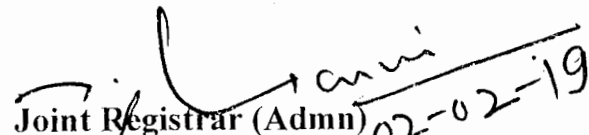

(Mohammad Yasin Beigh)
Joint Registrar (Admn) 02-02-19

No: 55429-39/LB Dated: 02/02/2019

Copy to the:-

- 1-2). Registrar Judicial, High Court Wing Jammu/Srinagar.
3. Principal District & Sessions Judge Jammu.
4. Secretary, Bar Council of India, New Delhi
- 5-6. President, J&K High Court Bar Association Jammu/Srinagar.
7. Manager Government Press, Jammu for publication in the next issue of the Govt. Gazette.
8. Incharge NIC High Court of Jammu & Kashmir, Jammu for uploading the same notification on official High Court website.
9. Mr./Ms. _____

.....for information.


Joint Registrar (Admn) 02-02-19